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***IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CS(COMM) 1266/2016

M/S. ASSAM PETROLEUM LTD. & ORS.Plaintiff

Through: Ms. Dharitry Phookan, Ms. Lanutula
Karanur, Advs.

versus

M/S. CHINA PETROLEUM TECHNOLOGY DEV. CORP. &
ORS.

.....Defendant

Through: Mr. Mohd. Jiyas, Mr. Vishnu Sharma,
Adv. for D-1 and D3

CORAM:

JOINT REGISTRAR (JUDICIAL) MS. TYAGITA SINGH, (DHJS)

ORDER

% **25.10.2024**

Matter is taken up through physical hearing as well as video conferencing.

The case is fixed for cross-examination of PW-1 Mr. Manohar Chaudhary but the witness has not appeared physically. Ld. Proxy counsel for defendants no. 1 and 3 has stated that main counsel for defendant cannot appear today due to some personal difficulty. Ld. Counsel for plaintiff has stated that she was informed in advance and therefore, the witness was not called from Assam but he is appearing online.

At request, be fixed for cross-examination of PW-1 Mr. Manohar Chaudhary on 24.02.2025 and 25.02.2025 at 2 PM. The witness and main counsels are directed to appear physically on the next date.

**TYAGITA SINGH, (DHJS),
JOINT REGISTRAR (JUDICIAL)**

OCTOBER 25, 2024/sm